

SLP(C)No. 11058 OF 2002
ITEM No.35

Court No. 5

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11058/2002
(From the judgement and order dated 13/03/2002 in WA 621/00
of The HIGH COURT OF A.P AT HYDERABAD)

REGISTRAR,OSMANIA UNIVERSITY & ORS.

Petitioner (s)

VERSUS

B.K.RAMA DEVI
(With prayer for interim relief and office report)

Respondent (s)

W I T H
SLP(C)No.6061/2003,SLP(C)No.6066/2003
(With appln. For c/delay in filing SLP and c/delay in refiling SLP and with prayer for interim
relief and office report)

Date : 09/02/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. H.S. Gururaja Rao, Sr.Adv.
Mr. K. Subba Rao,Adv.
Mrs. O.S.G. Prasuna,Adv.
Mr. T.V. Ratnam,Adv.

For Respondent (s)Mr. K. Maruthi Rao,Adv.
Mrs. K. Radha,Adv.

Mrs. Anjani Aiyagari,Adv.

Mr. P.S. Narasimha,Adv.
Mr. Potaraju Sridhar,Adv.
Mr. Ananga Bhattacharya,Adv.
Mr.G. Seshagiri,Adv.
for M/s. P.S.N. & Co.,Advs.

UPON hearing counsel the Court made the following
O R D E R

Service is complete.
In one matter, the pleadings are also complete.
Call these matters in the third week of April, 2004 on a Friday for final disposal.
In the meantime, rejoinder, if any, can be filed within four weeks.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master